GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFIARS

Lok Sabha

Unstarted Question No. 4873

TO BE ANSWERED ON FRIDAY, THE 31.03.2023

Permanent Advocates

†4873. Shri Sunil Kumar Singh:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether permanent advocates are appointed by the Government in the District and Session Courts;
- (b) if so, the details thereof;
- (c) the number of the District and Session Courts in which the posts of advocates to be appointed by the Government are lying vacant at present, State-wise along with the reasons therefor; and
- (d) the date by which the appointments to the said posts are likely to be made?

ANSWER MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a) to (d) Government does not appoint permanent advocates in the District and Session Courts.